ACCESSIBILITY OF SPORTS AT VILLAGE LEVEL

†3717. SHRI SURESH KUMAR KASHYAP:
SHRI RAJBAHADUR SINGH:
DR. KRISHNA PAL SINGH YADAV:
SHRI PRATAP CHANDRA SARANGI:
SHRI MAHENDRA SINGH SOLANKY:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the steps taken by the Government to make sports accessible to the masses at the village level;

(b) the details of budgetary provisions made for the same, State/UT-wise and

(c) whether the Government proposes to acquire land with the State Governments to promote sports in the country and if so, the details thereof, State/UT-wise?

ANSWER
THE MINISTER OF YOUTH AFFAIRS & SPORTS
{ SHRI ANURAG SINGH THAKUR }

(a) ‘Sports’ being a State subject, the responsibility to make sports accessible to the masses at the village level rests primarily with the State/Union Territory Governments. The Central Government supplements their efforts. However, the Ministry of Youth Affairs & Sports runs the following schemes for the development of sports in the country, including at the village level:

(i) Khelo India Scheme; (ii) Assistance to National Sports Federations; (iii) Special Awards to Winners in International Sports Events and their Coaches; (iv) National Sports Awards; (v) Pension to Meritorious Sportspersons; (vi) Pandit Deendayal Upadhyay National Sports Welfare
Fund; (vii) National Sports Development Fund; and (viii) Running Sports Training Centres through Sports Authority of India.

Details of the above schemes are available in the public domain on the websites of this Ministry and the Sports Authority of India.

(b) Funds are allocated Scheme-wise, not State/UT-wise. During the last five years, a sum of ₹ 7,072.28 crore was allocated and a sum of ₹ 6,801.30 crore was released under the various sports development schemes of this Ministry.

(c) There is no proposal under consideration in this Ministry to acquire land with the State Governments to promote sports in the country.

****